

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1090 of 2020

IN THE MATTER OF:

UCO Bank

...Appellant

Versus

Xenitis Infotech Ltd.

...Respondent

Present: -

**For Appellant: Mr. Partha Sil and Mr. Tavish Bhushan Prasad,
Advocates.**

For Respondent: Mr. Abhijit Banerjee, Advocate.

O R D E R
(Virtual Mode)

16.04.2021 From the perusal of the order dated 22.12.2020 notices were issued to Respondent, pursuant thereto Mr. Abhijit Banerjee, Advocate appears on behalf of Respondent and prays some time to file Reply Affidavit. Three weeks' time is granted to file Hard Copy of the Reply Affidavit. Rejoinder, if any, may be filed within one week thereafter.

In the meanwhile, parties may file Hard Copy of brief Written Submissions not more than three pages along with supported by relevant case law before next date.

List the Appeal 'For Admission (After Notice)' on **18th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./